



2026:AHC:128544-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 23779 of 2026

M/S Shri Rk Cold Storage And General Mills And 3
Others

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s) : Dharm Vir Jaiswal, Harsh Vikram
Counsel for Respondent(s) : G.A.

Court No. - 64

HON'BLE J.J. MUNIR, J.
HON'BLE ARUN KUMAR, J.

1. This petition has been filed commanding the respondents not to construct the 24 *Kosi Parikrama Marg* over part of gata no. 332/2 admeasuring 0.340 hectares situate in Village- Farakhpur, Tehsil and District- Sambhal, gata nos. 615/0.14, gata no. 617/0.410 and gata no. 620/0.520 situate in Village- Firozpur, Tehsil and District- Sambhal.

2. The submission of learned Counsel for the petitioners is that this *Parikrama Marg* is a religious project being undertaken by the State Government for the purpose of *kalki dham teerth* but, in the process, the petitioners' land is being affected where he proposes to raise a Cold Storage.

3. The further submission of learned Counsel for the petitioner is that the petitioner would raise a loan to construct a Cold Storage and if the proposed *Parikrama Marg* is constructed, it would interfere with his constructed Cold Storage and cause much prejudice to him, including financial embarrassment.

4. The *Parikrama Marg* is an important public project done in accordance

with the policy of the Government and it is well settled that individual interest must yield to larger public interest carried in Government policies that subserve such interest.

5. We cannot, therefore, restrain the construction of the *Parikrama Marg*. However, learned Counsel for the petitioner states that the petitioner may be informed as to how much of his land would be involved in the *Parikrama Marg*. For the purpose, the petitioner may approach the District Magistrate, Sambhal who will cause the part of the land, belonging to the petitioner involved in the *Parikrama Marg*, to be demarcated and the rest of it, which is not covered by the *Parikrama Marg*, left out by means of suitable marks. It is then for the petitioner to decide whether he would still wish to construct any Cold Storage etc. in the truncated part of the land. It is also clarified that the Cold Storage can only be constructed on the remainder of the land, if permissible close to the *Parikrama Marg*; not otherwise.

6. Subject to the above remarks, this petition stands **disposed of**.

7. Let this order be communicated to the District Magistrate, Sambhal and the Executive Engineer, Public Work Department, Sambhal through the learned Chief Judicial Magistrate, Sambhal by the Registrar (Compliance) **within 48 hours**.

(Arun Kumar,J.) (J.J. Munir,J.)

June 22, 2026

Prashant D.